

[Secretary]

modified form or be of no effect, as the case may be; so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th November, 1966, has passed the following motion:—

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Joint Committee of the Houses on the Bill to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or vertebrate animals, and for matters connected therewith, be instructed to report by the 30th November, 1966."

- (iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Police-Forces (Restriction of Rights) Bill, 1966, which has been passed by the Rajya Sabha at its sitting held on the 14th November, 1966."

14.11 hrs.

POLICE-FORCES (RESTRICTION OF RIGHTS) BILL

AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Police-Forces (Restriction of Rights) Bill, 1966, as passed by Rajya Sabha on the 14th November, 1966.

tion of Rights) Bill, 1966, as passed by Rajya Sabha on the 14th November, 1966.

14. 11-1/4 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINETY-EIGHTH REPORT

Shrimati Sahodra Bai Raj (Damoh)
Sir, I beg to present the Ninety-eighth Report of the Committee on Private Members' Bills and Resolutions.

14.11-1/2 hrs.

ARREST OF MEMBER—contd.

श्री किशन पटनायक : मुझे बोलने दीजिए । प्रेस्ट की नोटिस क्योंकि इनकम्पलीट है, स्पष्टीकरण मांगने का अधिकार मुझे है । मैं यह जानना चाहता हूँ कि पी० ए० सी० की 60 वीं रिपोर्ट में कहा गया था

Mr. Deputy-Speaker: Order, order. These need not be recorded. Please resume your seat. If the hon. Member is not willing to resume his seat I will have to ask him to go out. (*Interruptions**). Order, order. I ask Shri Kishen Pattnayak to go out. He cannot go on like that. He may table a proper notice for the point that he wishes to raise. He cannot disturb the proceedings like this. (*Interruptions**) (*Shri Kishen Pattnayak then left the House*).

Shri S. M. Banerjee: Sir, I rise to a point of order.

Mr. Deputy-Speaker: I am not allowing. (*Interruptions**)

Order, order. I will ask you to go out, Shri Banerjee, if you go on like this. (*Interruptions**).